

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 204
IB-643/ND/2023
IA-966/2024

IN THE MATTER OF:

HDFC Bank Limited

... Applicant/Petitioner

Versus

Inder Pal Singh

...

Respondent

Under Section: 95 of IBC, 2016

Order delivered on 15.07.2024

CORAM:

SH. MANNI SANKARIAH SHANMUGA SUNDARAM

HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH

HON'BLE MEMBER (T)

PRESENT:

For the Applicant

: Adv. Raman Tomar

For the RP

: Mr. Anoop Prakash Awasthi

For the Respondent

: Adv. Varsha Benerjee

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-966/2024: Ld. Counsel for the Applicant is present. The order passed by this Tribunal vide order dated 11.06.2024, this Tribunal directed the PG to deposit the sum of Rs. 25,000/- towards cost for extension of time for filing the reply. The said order has been complied with however reply is not available on the DMS of this Tribunal. The PG is directed to upload the reply on the DMS of this Tribunal and further directed to serve the copy of the reply to RP as well as Ld. Counsel for the Applicant.

List on 29.07.2024.

Sd/-

(SUBRATA KUMAR DASH)

MEMBER (T)

Sd/-

(MANNI SANKARIAH SHANMUGA SUNDARAM)

MEMBER (J)